

National Company Law Tribunal

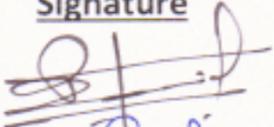
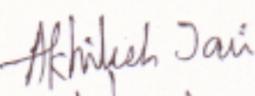
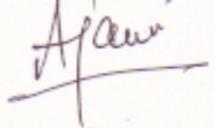
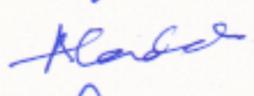
Allahabad Bench

CP NO. (IB)127/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017

NAME OF THE COMPANY: JBB Enterprises V/s YMS Mobitech Pvt Ltd

SECTION OF THE COMPANIES ACT: 9 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Dr. Pawan Jaiswal	PCMA	Petitioner	
2.	Nidhi Singh	Advocate	Petitioner	
3.	Akhilish Jain	Partner	-do-	
4.	Arun Jain	op. Mgr	-do-	
5.	Amitabh Agarwal	Advocate	Respondent	
6.	Ajay Ladda	Director	"	
7.	Ajil Maheshwari	Director	"	

C.P No. (IB) 127/ALD/ 2017

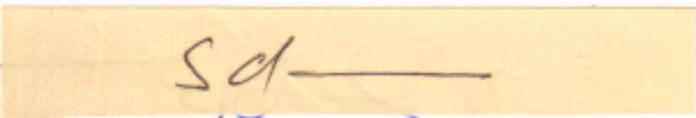
Dr. Pawan Jaiswal, PCMA, along with Nidhi Singh, Advocate for the Operational Creditor. Shri Amitabh Agarwal for Corporate Debtor Company along with Shri Ajay Ladda, the Director of the Company present. The Corporate Debtor Company files a memo giving no objection to initiate CIRP in respect of Corporate Debtor Company, which is supported by its resolution dated 12.10.2017 confirming the debt of Rs. 1.88 crores due to the Corporate Debtor Company and thus has expressed its inability to repay the same for the lack of the fund. Such memo is taken on record in presence of the Director of the Company.

Consequently, the present application must succeed on such ground alone that the Corporate Debtor Company has conceded the contents of the present I & B petition and expressed no objection for Admission of the present petition dictated separately. Therefore, the present I & B petition allowed is admitted. Further, the name of the I.R.P. as suggested in the present petition (e.g. Mr. Prabhjit Singh Soni, email No. [psgurleensoni @ Gmail.Co.](mailto:psgurleensoni@gmail.com), Mobile

No. 9810262298) be forwarded to the Insolvency & Bankruptcy Board of India for consideration and recommendation of the I.R.P. Order in detail is dictated separately, the petition stands disposed of as per separate order.

Date: 23/10/2017

Typed by
P.K.Jyoti


H.P. Chaturvedi, Member(Judicial)